

In the National Company Law Tribunal, Jaipur

Item No. 01

CP No. (IB)-04/9/JPR/2020

UNDER SECTION 9 OF IBC, 2016

In the matter of:

**Mrs Rekha Goyal Sole Prop. M/s RK EnterprisesApplicant/Petitioners
VS.**

M/s VIS Infra Solutions LLPRespondent

Order delivered on 09.01.2020

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Ayush Gupta, Adv.
Sarhak Gupta, Adv.

For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the counsel for the Petitioner/Operational Creditor. Counsel for the Petitioner/Operational Creditor is directed to submit a short affidavit from his client denoting the fact/details of the amount due and directly received in the credit of the client's bank account. Serve notice on the Corporate Debtor within 10 days. Post the matter to 30.01.2020.

Sd—

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd—

**(P. S. N. PRASAD)
JUDICIAL MEMBER**